

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 3469 of 2018

Heena Das @ Hena Das Petitioner
Versus
The State of Jharkhand & Ors. Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mrs. J. Mazumdar, Advocate
For the State : Mr. Nawin Kr. Singh, Advocate

05/Dated: 08/09/2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that in the light of Full Bench Judgment, this petition is not maintainable but according to her, it is maintainable in the light of judgment reported in **2020 (11) SCC 608**.

Learned counsel for the State will examine the submission of the learned counsel for the petitioner and assist the Court on the next date.

Post the matter after two weeks.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/